

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1612(ND)2018

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
29.05.2019**

NAME OF THE COMPANY: M/s. Riyal Packers V/s. M/s. Benlon India Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Mr. Vinod Chaurasia, Advocate for the Petitioner Ms. Ritu Rastogi, IRP			
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ORDER


There has been no consensus over confirmation of the RP despite the fact that the order admitting the petition was made on 19th December, 2018. The COC comprises of several major banks who are not at item on the appointment of the RP.

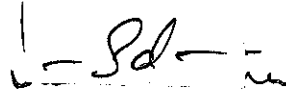
They have now taken the decision that the IRP shall be confirmed as the RP in this case. Resolution to this effect was taken in the 6th meeting of the COC dated 4th May, 2019. The agenda for confirmation was taken up as Item No. B1 on page 17 of the CA. The resolution has been passed by way of e-voting having received consent of 75-79% of the creditors in terms of value of their claims. The consent of the proposed RP in Form AA along with the certificate of registration is on record.

The said application is duly annexed with the affidavit of the IRP bringing the aforesaid facts on record. Keeping in view that a resolution has approved by consent of more than 75% of the members of the COC in terms of value, this application is allowed.

The IRP is hereby confirmed as the RP in this case. This Bench is apprised that CIR process is at stage of considering the expressions of interest.

Let steps be taken. No further orders are called for.


(V. K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)